

### RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

IN ASSOCIATION WITH THE

### **CYRIL AMARCHAND MANGALDAS**

### RFMLR-CAM BLOG SERIES COMPETITION ON EMERGING TRENDS AND DEVELOPMENTS IN COMPETITION LAW

Rajiv Gandhi National University of Law, Punjab



#### ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

The Rajiv Gandhi National University of Law, Patiala (RGNUL) is an autonomous National Law University (NLU) established under the second wave of reforms instituted by the Bar Council of India. Established in 2006, RGNUL has garnered a pan-India reputation as a stellar institution for legal research and education. In May 2015, RGNUL became the first and the only NLU to have been accredited by the NAAC with an 'A' grade. In 2018, RGNUL was amongst the four NLUs to have been granted autonomous status by the University Grants Commission. RGNUL has been ranked among the top 20 law schools in India in the National Institutional Ranking Framework (NIRF), by the Union Ministry of Human Resource Development, Government of India.

#### ABOUT RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

RFMLR is a double-blind, peer-reviewed law journal published by RGNUL since 2014. It is an initiative of the student community of RGNUL, which promotes research and debate in the areas of finance and economics emanating out of legal issues. Over the years, RFMLR has become one of the flagship journals of RGNUL, and each volume is published in two issues biannually. The Editorial Board of RFMLR has published ten volumes of the journal to date, in addition to two special issues, namely, <u>Special</u> <u>Issue on GST Law</u> and <u>Special Issue on COVID-19</u>, and three editions of the RGNUL-SAM Conclave on the themes <u>Arbitration in Practice</u>, <u>Information Technology Litigation and Data Protection in India</u>, and <u>Emerging Trends in Banking & Finance in India</u>. The Editorial Board has presently invited submissions for RFMLR Volume XI, Issue I.

An official website (<u>www.rfmlr.com</u>) is also run by RFMLR to publish blog posts and monthly <u>newsletters</u> encapsulating critical views on current trends in different fields of commercial law. RFMLR is ranked among the <u>top 10 most-accessed law reviews</u> in India by SCC Online.

#### ABOUT THE RFMLR BLOG

The Editorial Board operates a <u>Blog</u> on the official website of RFMLR to publish scholarly, legal analysis in a shorter format to encapsulate a critical view on current and ongoing trends. The blogs include contributions from law students as well as notable guest authors and cover an array of topics from the diverse and multifarious areas of business and commercial law. Earlier the Board had also organized a series on 'Evolving Landscape of Intellectual Property Rights.' It was aimed at analyzing and furthering the discourse on the contemporary legal issues relating to Intellectual Property Rights.

In pursuance of the Call for Blogs, we invite various guest authors, who have vast practical as well as doctrinal experience in the law. Previously, the Editorial Board has invited blogs on Digital Commerce and Fintech Law, Corporate Governance, Competition Law, Telecom Law, and Aviation Law, under the theme-specific blog series.

## ABOUT CYRIL AMARCHAND MANGALDAS

Cyril Amarchand Mangaldas (CAM) is a leading law firm of the country with a very strong competition law practice.

It is among one of the largest competition practices in the country with 5 partners and 1 principal associate who lead 10 junior lawyers. The team regularly advises on merger control, enforcement litigation, risk assessment, strategy, and compliance across sectors. The team is credited with obtaining approvals for complex transactions including representing Flipkart in its sale to Walmart International Holdings, which was nominated for the 'Merger Control Matter of the Year-Asia-Pacific, Middle East and Africa' at the Global Competition Review ("GCR") Awards 2019 as well as picking up awards at Asialaw Regional Awards 2019 and ALB India Law Awards 2019. The CAM Competition team has also won the Behavioral Matter of the Year for the Asia-Pacific, Middle East and Africa region and the Indian Business Law Journal ("IBJL") Deals of the Year 2022 (Disputes) for its work in the Competition Commission of India's probe into Google's Play Store billing practices.



Competition Law is an emerging field of law and its robust enforcement becomes a prerequisite for ensuring that the economic environment remains competitive and business deals adhere to the principles of fair competition and do not distort the market. There is still room for novel discourse on the Act and in the broader field of competition. The Blog Series Competition aims to further discourse on the practical and critical challenges faced by the competition regime in the country and offer novel and innovative solutions for such challenges.

#### **BLOG SERIES COMPETITION**

The Editorial Board of RFMLR and CAM invite students to submit manuscripts on the below-mentioned theme to contribute to the discourse around competition law and related issues. After reviewing all the manuscripts, the Editorial Board will select entries that will be published on the RFMLR Blog under the Competition Law Series.

## THEME FOR THE BLOG SERIES COMPETITION

#### EMERGING TRENDS AND DEVELOPMENTS IN THE COMPETITION LAW REGIME

#### Sub-Themes:

- Killer Acquisitions in the Digital Industry
- Leniency Plus: Rewarding Cooperation to Uncover Hidden Cartels.
- CCI and its Clash of Jurisdiction with Other Sectoral Regulators
- Do Distressed Firms Warrant Antitrust Scrutiny? Striking a Balance Between Restructuring and Competition
- Navigating the Labyrinth of Hub-and-Spoke Cartels

**Note:** The aforementioned sub-themes are not exhaustive and simply illustrative in nature. Author(s) are free to write on any other topic or issue falling within the ambit of the main theme.

# ABOUT THE PANEL DISCUSSION

The Blog Series Competition will be followed by the RFMLR-CAM Panel Discussion on Emerging Trends and Developments in the Competition Law regime, where experts from CAM and other experienced practitioners would discuss emerging issues pertaining to the competition law regime in India.

Participating in the RFMLR-CAM Panel Discussion offers attendees a unique chance to gain a holistic understanding of the current state of competition law, fostered by the collective wisdom of industry experts. The exchange of ideas and diverse viewpoints promises to enrich the discourse on this critical legal domain, contributing to the ongoing dialogue about fostering fair competition, regulatory compliance, and ensuring a level playing field in the Indian business landscape.

We welcome academics, practitioners, and students from all fields to attend the Panel Discussion. Details of the Panel Discussion will be released shortly.



#### ELIGIBILITY

The Editorial Board of RFMLR and CAM invite submissions for the Blog Series Competition from all students pursuing undergraduate or postgraduate courses in Law, Commerce, Humanities, business administration, and Management.

#### PRIZES

- The winning entry will be offered an internship opportunity at CAM. The internship may be offered at the convenience of CAM.
- Cash Prize for Best/Winning Entry: Rs. 5,000/-
- Cash Prize for Second Best/Runner-Up Entry: Rs. 3,000/-
- Cash Prize for Third Best Entry: Rs. 2,000/-
- The selected entries will be published on the RFMLR Blog under the Competition Law series.
- Among the published entries, the top three will be awarded Certificates of Appreciation.
- All the entries selected for publication will be awarded Certificates of Participation.

#### GENERAL

- The manuscripts shall be in the English language only.
- Co-authorship is limited to a maximum of two authors.
- Submissions shall not be less than 1300 words and shall not exceed 2000 words (exclusive of endnotes).
- Longer pieces can be divided into two or three-part posts for better readability, but they shall be considered as a single entry. Additionally, each part post shall be complete in itself.
- Submissions shall be lucid, contemporarily relevant, and wellresearched. They shall contain a novel analysis of the issue by the author(s). The Editorial Board encourages analytical submissions with concrete suggestions over descriptive submissions with generic suggestions.
- The name and institution of the author(s) shall not be mentioned in the body of the submission.
- Any form of plagiarism is strictly prohibited, and the submission shall be original, unpublished, and an outcome of the author's efforts.
- The author(s) bear sole responsibility for the accuracy of facts, opinions, and views stated in the submission.
- The author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process. The manuscripts shall be in the English language only.

#### FORMATTING & CITATIONS

- Submissions shall be typewritten in Times New Roman, font size 12 with line spacing of 1.5 and justified alignment.
- Submissions shall contain hyperlinks in the body of the manuscript itself, instead of footnotes and endnotes. Endnotes may be used for references where hyperlinks are not possible, or the source is under a paywall or offline – such as books, articles, etc.
- The latest edition of the Oxford University Standard for Citation of Legal Authorities (OSCOLA) shall be followed for citations, and endnotes shall be typewritten in Times New Roman, font size 10, single-line spacing, and justified alignment.

#### COPYRIGHT

 Author(s) shall divest the copyright of the manuscript to RGNUL Financial and Mercantile Law Review, Rajiv Gandhi University of Law, Punjab, once the manuscript has been selected for publication. However, all moral rights shall remain with the author(s).

#### SUBMISSION PROCEDURE

- The author(s) shall submit the manuscript along with the duly signed Certificate of Originality and Copyright (in the attached format) via Google Form <u>here.</u>
- No author is allowed to submit more than one manuscript.
- The author(s) shall submit the manuscript in .doc or .docx format.
- All queries shall be sent to the Editorial Board at submissions\_rfmlrergnul.ac.in.

# OTHER DETAILS

#### IMPORTANT DATES:

- Deadline for submission of manuscripts: February 29, 2024.
- Declaration of result: <u>March 8, 2024</u> (During Panel Discussion)
- Panel Discussion: <u>March 8, 2024</u> (Tentatively)
- Publication of selected entries: April 1st week, 2024.

#### IMPORTANT LINKS:

1. Registration Form for the Panel Discussion

2. Submission Form for Manuscripts for the Blog Series Competition

#### **CONTACT DETAILS:**

In case of any queries, please feel free to write to us at rfmlr@rgnul.ac.in, or reach out to:

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